

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHENNAI BENCH**

**OA/310/00239/2021**

**Dated Friday the 12<sup>th</sup> day of March Two Thousand Twenty One**

**CORAM : HON'BLE SHRI. S. N. TERDAL, Member (J)  
HON'BLE SHRI. C. V. SANKAR, Member (A)**

**(Through Video Conferencing)**

C.V.Somi, S/o. C. L. Varghese,  
Aged about 58 years,  
Working as Administrative Officer,  
In the Office of the 3<sup>rd</sup> respondent  
and residing at No. 76, Shanthi Nagar,  
I Street, SM Nagar Post, Avadi, Chennai 600054. ....Applicant

By Advocate M/s. Menon, Karthik, Mukundan & Neelakantan

Vs

1. Union of India rep by,  
The Principal Controller of Accounts (Factories),  
Kolkata.
2. The Controller of Finance & Accounts (Factories),  
Avadi Group of Factories, Avadi, Chennai 600054,  
rep by its Controller.
3. The Controller, CQA (AVL Avadi),  
Chennai 6000545. ....Respondents

By Advocate Mr. M. Kishore Kumar, SPC

**ORAL ORDER****(Pronounced by Hon'ble Shri. S. N. Terdal, Member(J))**

The reliefs prayed for in this OA is as follows:

"To set aside Letter No. 23/CQA/OFF/CORR/VOL/XI dated 19.02.2021 issued by the 2<sup>nd</sup> respondent and pass such further or other orders as may be deemed fit and proper."

2. Heard Mr. Karthik Rajan, counsel for the applicant & Mr. M. Kishore Kumar, SPC appearing for the respondents on advance notice.
3. At the time of hearing, counsel for the applicant submits that the applicant had earlier filed representations which were not properly considered and he submits that his representation may be directed to be considered in a time bound manner.
4. In view of the same, without going into the merits of the case, this OA is disposed of with liberty to the applicant to file a fresh comprehensive representation within a period of 15 days from the date of receipt of a copy of this order. On receipt of such representation, the respondents are directed to consider the said representation and pass a reasoned and speaking order as per law within a period of two months thereafter. Until passing of the reasoned and speaking order, there shall not be any recovery from the applicant.

**(C.V.Sankar)  
Member(A)**

**12.03.2021**

SKSI

**(S.N.Terdal)  
Member(J)**